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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA 3048/2004

New Delhi, this the 05th day of March, 2007

**HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)
HON'BLE MR. V.K. AGNIHOTRI, MEMBER (A)**

Shri Nikhilesh Bhowmik
Training & Placement Officer
Gurunanak Dev Polytechnic
Rohini, Sector-15,
Delhi-110 085.

... Applicant.

(By Advocate: Shri V.S.R.Krishna)

VERSUS

1. Govt. of NCT of Delhi,
through:
The Chief Secretary,
Govt. of NCT of Delhi,
Delhi Sachivalaya,
I.P.Estate, New Delhi-110 066.
2. The Principal Secretary-cum-Director,
Department of Training & Tech. Education,
Govt. of NCT of Delhi,
Muni Maya Ram Marg,
Pitam Pura, Delhi-88.
3. Union of India:
through: Secretary,
Department of Civil Aviation,
Govt. of India, New Delhi.
4. The Director General of Civil Aviation,
Technical Centre, Opp. Safdarjung Airport,
New Delhi-110 003.

... Respondents.

(By Advocate: Shri Ajesh Luthra 1 & 2)

O R D E R (ORAL)

By Shri Mukesh Kumar Gupta, Member (J)

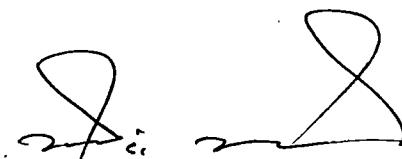
Learned counsel for applicant states that issue raised in the present OA has been redundant ⁸ ~~infructuous~~, academic in nature as retention of applicant's lien for a period of two years w.e.f. June 2004 has already been expired. We are in agreement with learned counsel for applicant that issue raised in OA has

(2)

become infructuous. Accordingly OA is disposed of as having become
infructuous.



(V.K. Agnihotri)
Member (A)



(Mukesh Kumar Gupta)
Member (J)

/kdr/